

ITEM NO.2

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 1306/2014 19/05/2015 in LPA No. 14965/2013 19/05/2015 in CWJC No. 16016/2013 19/05/2015 in CWJC No. 20143/2013 19/05/2015 in LPA No. 745/2014 19/05/2015 in LPA No. 766/2014 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(with appln. (s) for deletion of proforma respondents and impleadment and impleadment as party respondent and impleadment as petitioner and intervention and interim relief and office report)

WITH

SLP(C) No. 22947-22949/2015

(With appln.(s) for deletion of proforma respondents and appln.(s) for application for transposition and Interim Relief and Office Report)

SLP(C) No. 24845-24847/2015

(With appln.(s) for permission to file additional documents and Office Report)

SLP(C) No. 31449/2015

(with Office Report)

CONMT.PET.(C) No. 367-369/2016 In SLP(C) No. 22304-22306/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

S.L.P.(C)...CC No. 17107/2016

(With appln.(s) for permission to file SLP and Office Report)

S.L.P.(C)...CC No. 17117-17121/2016

(With appln.(s) for permission to file SLP and Office Report)

S.L.P.(C)...CC No. 21472/2016

(With appln.(s) for permission to file SLP and Office Report)

Date : 10/02/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

Counsel for the
parties

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Mr. Subhro Sanyal, Adv.

Ms. Manju Jetley, Adv.

Ms. Namita Choudhary, Adv.

Ms. Udit Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

The application(s) for deletion of proforma respondent(s) is/are allowed at the risk of the petitioners.

Permission to file Special Leave Petitions is granted.

Delay condoned.

Service is incomplete in some of the matters. In case, the steps for completion of service is not taken within a period of one week from today and if they are not served by way of Dasti within another one week, the Special Leave Petition(s) shall stand dismissed against the unserved respondent(s) without further reference to the Court.

Leave granted.

Post all the appeals and the contempt petitions for final hearing on 28.02.2017.

(Jayant Kumar Arora)
Court Master

(Renu Diwan)
Assistant Registrar